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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 1142 of 1987

Ram Prasad Applicant.

Versus

Superintendent of Post Office, Mirzapur
Division Mirzapur and others ... Respondents.

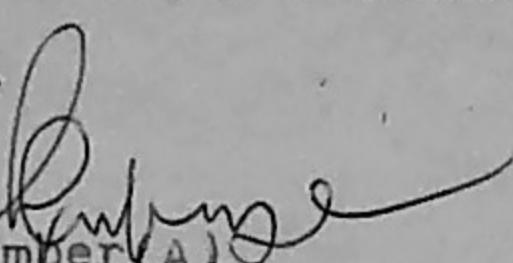
Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

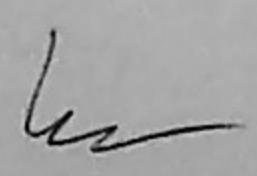
(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as 'Extra Departmental Branch Post Master' Tarawan on 19.6.1986 but the actual charge of the office was not given to the applicant and ultimately, although he was duly selected, he was faced with the cancellation order telling him that his appointment has already been cancelled on 20.11.1987. The applicant has challenged this order contending that ofcourse he was regularly appointed, thus his appointment can not be cancelled on the basis of any complaint as has been stated by the respondents unless he was apprised ^{of} with the same and due selection of a candidate could ~~not~~ be cancelled in this manner. It is true that the applicant was duly selected, but on some complaints, which has not been disclosed by the respondents, his appointment has been cancelled. However, as the applicant has not been given charge, and a ~~@@~~ fresh selection has taken place, obviously, the applicant's case should be considered along with the cases of others.

2. Accordingly, the respondents are directed to reconsider the position of the applicant, and find

out that the order of cancellation has been made on
~~Injustifiable ground~~ unjustified or in order to favour some one and if
that be so, without any selection, the applicant shall
be given appointment. The applications is disposed
of with the above observations. No order as to
the costs.


Member (A)


VICE-CHAIRMAN

Dated: 3.11.1992
(n.u.)